

SUPREME COURT OF INDIA

Surjit Singh

Vs.

The State of Punjab

SLP(Crl.)No.2284/2011

(S.A.Bobde and L.Nageswara Rao,JJ.,)

11.07.2017

ORDER

1. Heard learned counsel for the parties.
2. We find that there is no reason to interfere with the the order of conviction of the petitioner.
3. It is, however, pointed out that the petitioner is now 75 years of age and is bed ridden due to paralysis and thus not in a position to move on his own. This Fact is not disputed by learned counsel for the complainant-respondent. It is also not disputed that the dispute between the parties which is in relation to some property and grand child is now settled.
4. In the circumstances of the case, we consider it appropriate to reduce the sentence awarded to the petitioner to the period already undergone by him. Ordered accordingly.
5. The special leave petition is, accordingly, disposed of.
6. In view of the above, pending applications stand disposed of.